## GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 2719 ANSWERED ON FRIDAY THE 17<sup>TH</sup> MARCH, 2017 [PHALGUNA 26, 1938(SAKA)]

#### **CASES UNDER MRTP ACT**

#### **QUESTION**

### 2719. SHRI HARISHCHANDRA CHAVAN: SHRI LAXMAN GILUWA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether no punishment has been awarded under the Monopolies and Restrictive Trade Practices (MRTP) Act as on date;
- (b) if so, the reasons therefor and the reaction of the Government thereto; and
- (c) if not, the details of the companies against whom actions have been taken during the last three years?

#### **ANSWER**

THE MINISTER OF STATE
IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL)
कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री अर्जून राम मेघवाल)

(a) to (c) The Monopolies and Restrictive Trade Practices (MRTP) Act, 1969 has been repealed with effect from 01.09.2009 and MRTP Commission has been dissolved with effect from 14.10.2009.

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